Need to enact a law for uniform marriageable age for all citizens across all religions and with strict provisions for violation thereof

श्री सुशील कुमार मोदी (बिहार)**:** महोदय, देश के अन्दर ईसाई, पारसी, हिन्दू धर्मावलम्बियों से संबंधित अलग-अलग विवाह कानून एवं स्पेशल मैरिज एक्ट, 1954 में विवाह हेतु स्त्री के लिए 18 वर्ष एवं पुरुष के लिए 21 वर्ष की आयु निर्धारित है, परन्तु मुस्लिम पर्सनल लॉ के अनुसार मासिक शुरू होने के बाद कभी भी मुस्लिम लड़कियों के विवाह को उचित ठहराया गया है। कर्णाटक, पंजाब और हरियाणा हाई कोर्ट ने भी इसे वैध ठहराया है।

हाई कोर्ट का आदेश आईपीसी की धारा 375, पॉक्सो एक्ट, 2012 एवं बाल विवाह निषेध अधिनियम का उल्लंघन है। आईपीसी की धारा 375 के अंतर्गत 18 वर्ष से कम उम्र की लड़की की सहमति या असहमति से शारीरिक संबंध स्थापित करने को अपराध माना गया है। पॉक्सो एक्ट, 2012 का प्रावधान 18 वर्ष से कम उम्र की लड़कियों को यौन शोषण से संरक्षण प्रदान करता है। बाल-विवाह निषेध कानून में 18 वर्ष से कम उम्र की लड़की के साथ विवाह को अपराध की श्रेणी में रखा गया है।

मुस्लिम पर्सनल लॉ का प्रावधान उपरोक्त सभी कानूनों के विपरीत है तथा लड़कियों के विवाह की उम्र में धर्म के आधार पर विभेद करता है। विवाह कानून में उम्र का प्रावधान सभी नागरिकों के लिए समान होना चाहिए।

अतः मैं सरकार से आग्रह करता हूँ कि सरकार सभी नागरिकों के लिए विवाह की समान वैधानिक उम्र के लिए कानून बनाए और उसका उल्लंघन करने वालों पर सख्त कार्यवाही का प्रावधान करे।

DR. AMAR PATNAIK (Odisha): Sir, I associate myself with the Special Mention made by the hon. Member.

SHRI SUJEET KUMAR (Odisha): Sir, I also associate myself with the Special Mention made by the hon. Member.

SHRI MAHARAJA SANAJAOBA LEISHEMBA (Manipur): Sir, I also associate myself with the Special Mention made by the hon. Member.

DR. SIKANDER KUMAR (Himachal Pradesh): Sir, I also associate myself with the Special Mention made by the hon. Member.

SHRI PABITRA MARGHERITA (Assam): Sir, I also associate myself with the Special Mention made by the hon. Member.

DR. ANIL SUKHDEORAO BONDE (Maharashtra): Sir, I also associate myself with the Special Mention made by the hon. Member.

श्री विजय पाल सिंह तोमर (उत्तर प्रदेश): महोदय, मैं भी स्वयं को इस विशेष उल्लेख के साथ सम्बद्ध करता हूँ।

श्री अजय प्रताप सिंह (मध्य प्रदेश): महोदय, मैं भी स्वयं को इस विशेष उल्लेख के साथ सम्बद्ध करता हूँ।

प्रो. मनोज कुमार झाः सर, जैसे अपने यहाँ एसोसिएट करने का एक फॉर्म है **...(व्यवधान)...** We have a form to associate. We should also have a form to dissociate.

THE VICE-CHAIRMAN (SHRI TIRUCHI SIVA): If you are not associating, it means that you are dissociating.

Need to provide adequate compensation to tobacco farmers affected by Cyclone Mandous

SHRI KANAKAMEDALA RAVINDRA KUMAR (Andhra Pradesh): Sir, cyclone Mandous, which emerged from the Bay of Bengal, made landfall on December 9, 2022, resulting in heavy rainfall and squally winds in many parts of the States, situated in coastal areas of Bay of Bengal, particularly in the States of Andhra Pradesh and Tamil Nadu.

This cyclone had caused devastating damage to the tobacco crops and tobacco farmers in the State of Andhra Pradesh, particularly in Prakasam and Nellore districts, which have suffered a huge loss due to the damage of tobacco crops.

Taking into consideration increasing global demand for tobacco, farmers in south coastal Andhra Pradesh cultivated it in over 53,000 hectares this rabi season. But now, they are in an unenviable position as cyclone Mandous has estroyed the leaf to a considerable extent.

According to Tobacco Board sources, farms in the Southern Black Soil (SBS) region has faced the brunt of the cyclone and substantial damages have been caused to the tobacco farmers and their crop. On an average, each tobacco farmer has invested an amount of around Rs.75,000 to Rs.90,000 for tobacco growing. The investment in tobacco growing also includes obtaining loan from Bank. Due to the recent cyclone, the lives of the farmers, particularly the tobacco farmers, are in doldrums. Therefore, I urge upon the Government to provide adequate measures to